

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 286 of 2015 in  
DFR No. 1344 of 2015**

**Dated: 8<sup>th</sup> October, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Jharkhand Bijli Vitran Nigam Ltd.**

**....Appellant(s)**

**Versus**

**Sri Ram Steels & Anr.**

**....Respondent(s)**

Counsel for the Appellant (s) : Mr. Himanshu Shekhar  
Mr. Aabhas Parimal

Counsel for the Respondent(s) : Mr. Mohit Kr. Shah for R.1  
Mr. Farrukh Rasheed for R.2

**ORDER**

**IA No. 286 of 2015  
(*Appl. for condonation of delay*)**

Affidavit of service is not filed. However, it appears that the respondents are represented by counsel.

Learned counsel for the applicant/appellant seeks four weeks time to file rejoinder to the reply filed by the respondent. He may file the same on or before 05.11.2015 after serving copy on the other side.

List the matter on **26.11.2015.**

**(I.J. Kapoor )  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**